

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No. 2272 of 1994

(9)

New Delhi, dated the 5th February, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri S. Rangarajan,  
U.D.C.,  
Central Administrative Tribunal,  
Principal Bench,  
Faridkot House,  
New Delhi-110001. .... APPLICANT

(By Advocate: Shri K.B.S. Rajan)

VERSUS

1. The Union of India through  
the Secretary,  
Ministry of Personnel, PG & Trg.,  
North Block, New Delhi.

2. The Registrar,  
Central Administrative Tribunal,  
Principal Bench, Faridkot House,  
New Delhi.

3. Shri Hari Singh Kaushal,  
U.D.C.,  
C.A.T., Pr. Bench,  
Faridkot House,  
New Delhi.

4. Shri R.C. Pasbola,  
U.D.C.  
C.A.T., Pr. Bench,  
New Delhi.

5. Shri K.K. Pukhral,  
U.D.C.,  
C.A.T., Pr. Bench,  
New Delhi.

6. Shri Dinesh Chander Singh,  
U.D.C.,  
C.A.T., Pr. Bench,  
New Delhi.

..... RESPONDENTS

(By Advocate: Shri N.S. Mehta for R-1 & R-2  
Mrs. Meera Chibber for Pvt. Resp.)

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JUDGMENT (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri K.B.S. Rajan for the applicant, Shri N.S. Mehta for Respondents No.1 & 2 and Mrs. Meera Chhibber for the Pvt. Respondents.

2. Shri Rajan prays that the O.A. be allowed to be withdrawn as according to him the relief prayed for by the applicant has been granted. Mrs. Chibber states that the relief has not been granted.

3. As the applicant's counsel Shri Rajan states that the relief has been granted and prays that the O.A. be allowed to be withdrawn this O.A. is dismissed as withdrawn. *No costs*

A. Vedavalli

(DR. A. VEDAVALLI)  
Member (J)

*S.R. Adige*  
(S.R. ADIGE)  
Member (A)

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